

(INDIA)

BILL

further to amend the Indian Tariff Act, 1934.

WHEREAS it is expedient further to amend the Indian Tariff Act, 1934 (XXXII of 1934), to provide for the levy of protective duties on aluminium;

It is hereby enacted as follows:—

1. **Short title.**—This Act may be called the Indian Tariff (Second Amendment) Act, 1949.

2. **Amendment of First Schedule, Act XXXII of 1934.**—In the First Schedule to the Indian Tariff Act, 1934,—

(i) in Item No. 40(3), in the entry in the second column, for the words “and parts and fittings thereof,” the words “including parts and fittings thereof not otherwise specified” shall be substituted;

(ii) for Items Nos. 66 and 66(1), the following Items shall be substituted, namely:—

“66	Aluminium manufactures, the following, namely:—					
	(a) plates, sheets, circles, strips and foil, including foil in any form or size ordinarily used as parts and fittings of tea-chests;	Protective.	30 per cent. <i>ad valorem plus</i> Rs. 121 per ton	May 14th, 1952.
	(b) other manufactures, not otherwise specified.	Revenue.	30 per cent. <i>ad valorem</i>	
66 (1)	Aluminium in any crude form, including ingots, bars, blocks, slabs, billets, shots and pellets.	Protective.	30 per cent. <i>ad valorem plus</i> Rs. 328 per ton	May 14th, 1952.”;

(iii) in item No. 70(1), to the entry in the second column, the following proviso shall be added, namely:—

“Provided that any such alloys or manufactures containing more than 97 per cent. of aluminium shall be deemed to be aluminium in a crude form or aluminium manufactures, as the case may be, and dutiable as such”.

Repealed by Act 48 of 1959